

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1  
04/02/2020  
O.A./260/51/2020

KISHORE BISWAL  
-V/S-  
D/O POST

ITEM NO:26  
FOR APPLICANTS(S) Adv. : Mr. S. B. Jena

FOR RESPONDENTS(S) Adv.: Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and Mr. G. R. Verma, Ld. Counsel who appeared for the respondents in this case.</p> <p>Ld. Counsel for the applicant submitted that the applicant is aggrieved by the order dated 15.05.2019 (Annexure-A/7) and other orders as mentioned in Para-8 of the OA so far as the applicant is concerned and he does not want to challenge these orders in respect of all other employees mentioned in these orders except for the applicant. It was submitted by Ld. Counsel for the applicant that although the applicant has given his option for fresh posting as at Annexure-A/3 on account of closure of the Postal Printing Press but his case has not been considered by the authorities, whereas the other cases similarly placed cases were considered. Applicant had submitted a representation in this matter to Respondents No. 3 i.e. CPMG which has been rejected vide order at Annexure-A/14, which is a non-speaking order as no reason for rejection has been mentioned. Another representation of the applicant is also rejected by the respondents vide order at Annexure-A/15 without disclosing any reason for the same. It was further submitted that grievance of the applicant would be</p>

addressed for the present if a direction is given to the respondents to reconsider the option of the applicant.

In view of the above, the OA is disposed of at this stage with a direction to the respondent No.3/competent authority to reconsider the matter since earlier representation has been rejected by a non-speaking order at Annexures-A/14 and A/15 and to dispose of the same as per the provisions of law by communicating the decision by a reasoned and speaking order to the applicant within a period of three weeks time from the date of a receipt of a copy of this order in modification to the orders at Annexure-A/14 and A/15. It is made that that we have not expressed any opinion on the merit of the case while passing of this order.

Till such communication to the applicant by the respondent No.2, applicant shall not be disturbed from his place of posting as on today.

Applicant will be at liberty to send a copy this order with the Paper Book to the concerned authority by Post within one week time from the date of receipt of copy of this order. If it is received from the applicant then the respondent no. 3 will also consider the grounds mentioned by the applicant in the OA while passing his order as stated above.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)

( GOKUL CHANDRA PATI)

	<p data-bbox="597 205 756 235">MEMBER (J)</p> <p data-bbox="1166 205 1325 235">MEMBER (A)</p> <p data-bbox="521 302 558 323">pms</p>
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